

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 243/MP/2024 along with IA Nos. 58/2024 & 79/2024

Subject : Petition under Section 79 of the Electricity Act, 2003 seeking for quashing / setting aside of the bill/ invoice dated 12.3.2024 issued by the Central Transmission Utility of India Limited (CTUIL) for alleged relinquishment compensation upon the Petitioner i.e. Adani Wind Energy Kutchh One Limited, amongst other reliefs.

Petitioner : Adani Wind Energy Kutchh One Limited (AWEKOL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Petition No. 309/MP/2024

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 seeking quashing of the invoice dated 12.3.2024 raised by the Respondents on the Petitioner towards relinquishment charges pursuant to the order dated 8.3.2019 passed by the Commission in Petition No. 92/MP/12015.

Petitioner : MEIL Anpara Energy Limited (MAEL)

Respondent : Powergrid Corporation of India Limited and Ors.

Petition No. 304/MP/2024 along with IA No.75/2024

Subject : Petition under Section 79(1)(c) & section 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term And Medium Term Open Access in Inter State Transmission and Related Matters) Regulations, 2009 along with Regulation 24 and 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 challenging the levy of relinquishment charges by Power Grid Corporation of India Limited and seeking return of Bank Guarantee.

Petitioner : Torrent Power Limited (TPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **25.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member



Parties Present : Shri Lakshyajit Singh Bagdwal, Advocate, AWEKOL
Shri Harshit Singh, Advocate, AWEKOL
Ms. Shreya Dubey, Advocate, MAEL
Ms. Divya Chaturvedi, Advocate, TPL
Shri Saransh Shaw, Advocate, TPL
Shri Jai Dhanani, Advocate, TPL
Shri Shubham Arya, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL
Ms. Shirin Gupta, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, AWEKOL, in Petition No. 243/MP/2024, requested an adjournment in the matter due to some personal difficulty of the arguing counsel.

2. The learned counsel for CTUIL did not oppose the said request; however, the learned counsel submitted that there is a stay order operating against the recovery of relinquishment charges, and that the issue involved in these cases stands squarely covered by the various decisions of the Commission.

3. The learned counsel for the Petitioner, TPL, in Petition No.304/MP/2024, submitted that these matters may be heard together as they involve similar issues for determination. Further, the learned counsel for the Petitioner, MAEL, in Petition No. 309/MP/2024, also made a similar request.

4. Considering the submissions made by the learned counsels for the parties, the Commission adjourned the matters. The interim directions issued in these matters will remain in force until the next hearing date.

5. The Commission further directed the Respondent, CTUIL, to file the following information/clarification in Petition No. 243/MP/2026, on an affidavit, within two weeks:

(a) While the LTA grant includes the transmission system as 'under scope of POWERGRID' and 'under scope of TBCB', the calculation for Relinquishment Charges includes only the transmission system 'under scope of TBCB'. Clarify why the transmission system 'under the scope of POWERGRID' has not been considered for the calculation of Relinquishment Charges, along with supported relevant documents.

(b) Action taken by CTUIL against the Petitioner for not furnishing CBG of Rs. 15 crore for 300MW LTA within three months of signing of the LTA Agreement, which was signed on 21.2.2019, along with the supporting documents.

6. The Petitions will be listed for hearing on **28.7.2026 at 2.30 P.M.**

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)



